

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for special benefits to the physically handicapped persons".

*The motion was adopted*

SHRI RAMESH CHENNITHALA : I introduce the Bill.

**15.48 hrs**

CONSUMER PROTECTION (AMENDMENT) BILL  
(Amendment of section 13)

[English]

SHRI RAMESH CHENNITHALA (Kottayam): I beg to move for leave to introduce a Bill further to amend the Consumer Protection Act, 1986.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill further to amend the Consumer Protection Act, 1986."

*The motion was adopted*

SHRI RAMESH CHENNITHALA : I introduce the Bill.

**15.49 hrs**

THE MAHARSHI VALMIKI NATIONAL UNIVERSITY  
BILL\*

[Translation]

Shri Mangal Ram Premi (Bijnor) : I beg to move for leave to introduce a Bill to establish and incorporate a University at the National Level for the promotion of creativity and for matters connected therewith or incidental thereto.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish and incorporate a University at the National Level for the promotion of creativity and for matters connected therewith or incidental thereto.

*The motion was adopted*

[Translation]

Shri Mangal Ram Premi: I introduce the Bill.

**15.50 hrs**

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of article 39, etc.)

[English]

M.KRISHNASWAMY (VANDAVASI): I beg to move for leave to introduce a Bill further to amend the Constitution of India:

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI M.KRISHNASWAMY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*  
(Amendment of article 269, etc.)

[English]

SHRI CHITTA BASU (BARASAT): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI CHITTA BASU : I introduce the Bill.

**15.52 hrs**

ACQUISITION OF CERTAIN AREA AT AYODHYA  
(AMENDMENT) BILL\*  
(Amendment of section)

[English]

SHRI SYED SHAHABUDDIN (KISHANGANJ): I beg to move for leave to introduce a Bill to amend the Acquisition of Certain Area at Ayodhya Act, 1993.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Acquisition of Certain Area at Ayodhya Act, 1993".

*The motion was adopted.*

SHRI SYED SHAHABUDDIN (KISHANGANJ): I introduce the Bill.

**15.53 hrs**

RESERVATION OF POSTS FOR SCHEDULED  
CASTES AND SCHEDULED TRIBES  
(IN GOVERNMENT SERVICES) BILL - Contd.

[English]

MR. DEPUTY-SPEAKER: Now we shall take up item no.27-further consideration of the Reservation of Posts for Scheduled Castes and Scheduled Tribes (in Government Services) Bill.

Shri Kalka Das was on his legs. Shri Kalka Das, you have already taken 19 minutes. Now you may continue your speech.

[Translation]

SHRI KALKA DAS (Karol Bagh) : Mr. Deputy Speaker, Sir, I had expressed my opinion on the Private Members bill regarding reservation for SC and ST, moved on 9 December, 1994. I was through half of my speech when the House was adjourned. You have given me some time again so that I could complete my speech.

Hon. Deputy Speaker, Sir, this reservation benefit which has been given to this downtrodden and depressed class is a result of prolonged and protracted struggle. I